

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

Excise Appeal No. 60197 of 2019

[Arising out of Order-in-Original No. FBD-EXCUS-001-COM-0011-15-16 dated 28.01.2016 passed by the Commissioner of C.E., Faridabad]

Commissioner of Central Excise & Service Tax, Faridabad-IAppellant

Block D, New CGO Complex, NH IV,
Faridabad, Haryana 121001

VERSUS

Prime India Polymix Pvt LtdRespondent

Plot No. 132, Sector 24,
Faridabad, Haryana 121005

APPEARANCE:

Mr. Aniram Meena and Mr. Yashpal Singh, Authorized Representatives for
the Appellant

Ms. Jashanpreet Kaur, Advocate for the Respondent

**CORAM: HON'BLE MR. S. S. GARG, MEMBER (JUDICIAL)
HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)**

FINAL ORDER NO. 61761/2025

DATE OF HEARING: 15.12.2025
DATE OF DECISION: 15.12.2025

S. S. GARG :

The learned Counsel for the Respondent submits that the present appeal i.e. E/60197/2019 is duplication of the appeal E/60396/2016 which has already been disposed of by the Tribunal

vide **final order dated 07.08.2025**, therefore, the present appeal becomes infructuous.

2. In view of the above, the present appeal is disposed of being infructuous.

(Dictated and pronounced in the open court)

(S. S. GARG)
MEMBER (JUDICIAL)

(P. ANJANI KUMAR)
MEMBER (TECHNICAL)